

State vs. Joginder @ Baba
FIR no. 000484/2020
PS New Ashok Nagar
U/s 379/411 IPC

20.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 2/R/RG/DHC/2021 dated 19.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Prabhakar Tiwari, ld. Counsel for the applicant/accused.
Accused is stated to be in JC.

It is submitted by ld. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 01.12.2020. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused, alleged recovery has been planted upon him and investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping the accused/applicant in custody. Hence, it is prayed, that accused/ applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply.
I have heard the submissions and perused the record.

The accused is shown to be in custody since 01.12.2020. Alleged recovery has already been effected. Investigation qua him has already been completed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent concerned shall ascertain from Police Station concerned as to whether the address of the accused is verified or not. Accused be released from JC if not required in any other case. With these observations, application stands disposed of.

Digitally signed copy of the order be sent to the Jail Superintendent concerned, which shall also be treated as release warrants upon the acceptance of personal bond by the Jail Superintendent concerned, for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/20.04.2021

State vs. Aman @ Amaan Khan
FIR no. 00340/2021
PS New Ashok Nagar
U/s 379/380/411 IPC

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 2/R/RG/DHC/2021 dated 19.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Ms. Priyanka Bhardwaj, ld. LAC for the applicant/accused.
Accused is stated to be in JC.

It is submitted by ld. LAC for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 17.03.2021. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused, alleged recovery has been planted upon him and investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping the accused/applicant in custody. Hence, it is prayed, that accused/ applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply.
I have heard the submissions and perused the record.

The accused is shown to be in custody since 17.03.2021. Alleged recovery has already been effected. Investigation qua him has already been completed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent concerned shall ascertain from Police Station concerned as to whether the address of the accused is verified or not. Accused be released from JC if not required in any other case. With these observations, application stands disposed of.

Digitally signed copy of the order be sent to the Jail Superintendent concerned, which shall also be treated as release warrants upon the acceptance of personal bond by the Jail Superintendent concerned, for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. LAC.

(PANKAJ ARORA)
ACMM (EAST)/KKD/20.04.2021

State vs. Aman @ Amaan Khan
FIR no. 00341/2021
PS New Ashok Nagar
U/s 379/380/411 IPC

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 2/R/RG/DHC/2021 dated 19.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Ms. Priyanka Bhardwaj, ld. LAC for the applicant/accused.
Accused is stated to be in JC.

It is submitted by ld. LAC for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 17.03.2021. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused, alleged recovery has been planted upon him and investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping the accused/applicant in custody. Hence, it is prayed, that accused/ applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply.
I have heard the submissions and perused the record.

The accused is shown to be in custody since 17.03.2021. Alleged recovery has already been effected. Investigation qua him has already been completed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent concerned shall ascertain from Police Station concerned as to whether the address of the accused is verified or not. Accused be released from JC if not required in any other case. With these observations, application stands disposed of.

Digitally signed copy of the order be sent to the Jail Superintendent concerned, which shall also be treated as release warrants upon the acceptance of personal bond by the Jail Superintendent concerned, for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the Id. LAC.

(PANKAJ ARORA)
ACMM (EAST)/KKD/20.04.2021

State vs. Aman @ Amaan Khan
FIR no. 00338/2021
PS New Ashok Nagar
U/s 379/380/411 IPC

20.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 2/R/RG/DHC/2021 dated 19.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Ms. Priyanka Bhardwaj, ld. LAC for the applicant/accused.
Accused is stated to be in JC.

It is submitted by ld. LAC for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 17.03.2021. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused, alleged recovery has been planted upon him and investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping the accused/applicant in custody. Hence, it is prayed, that accused/ applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply.
I have heard the submissions and perused the record.

The accused is shown to be in custody since 17.03.2021. Alleged recovery has already been effected. Investigation qua him has already been completed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent concerned shall ascertain from Police Station concerned as to whether the address of the accused is verified or not. Accused be released from JC if not required in any other case. With these observations, application stands disposed of.

Digitally signed copy of the order be sent to the Jail Superintendent concerned, which shall also be treated as release warrants upon the acceptance of personal bond by the Jail Superintendent concerned, for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. LAC.

(PANKAJ ARORA)
ACMM (EAST)/KKD/20.04.2021

State vs. Nitish Kapoor
FIR no. 06/2021
PS Preet Vihar
U/s 379/356 IPC

20.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 2/R/RG/DHC/2021 dated 19.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Ms. Priyanka Bhardwaj, ld. LAC for the applicant/accused.
Accused is stated to be in JC.

It is submitted by ld. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 05.01.2021. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused and alleged recovery has been planted upon him. It is further submitted that investigation qua the accused has also been completed and charge sheet has also been filed, hence no fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/ applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply.
I have heard the submissions and perused the record.

The accused is shown to be in custody since 05.01.2021. Investigation qua him has already been completed and charge sheet has also been filed and evidence in the present case is not likely to be recorded within two months due to Covid-19 Pandemic. Under these circumstances, no useful purpose is going to be served by keeping him in custody further. His custody is also not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the aforesaid circumstances, nature of offence in question and the age of the accused/applicant, accused/ applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 15,000/- with one surety of like amount.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. LAC.

(PANKAJ ARORA)
ACMM (EAST)/KKD/20.04.2021

State vs. Nitish Kapoor
FIR no. 299/2020
PS Preet Vihar
U/s 379/356 IPC

20.04.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 2/R/RG/DHC/2021 dated 19.04.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Ms. Priyanka Bhardwaj, ld. LAC for the applicant/accused.
Accused is stated to be in JC.

It is submitted by ld. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 05.01.2021. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused and alleged recovery has been planted upon him. It is further submitted that investigation qua the accused has also been completed and charge sheet has also been filed, hence no fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/ applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply.
I have heard the submissions and perused the record.

The accused is shown to be in custody since 05.01.2021. Investigation qua him has already been completed and charge sheet has also been filed and evidence in the present case is not likely to be recorded within two months due to Covid-19 Pandemic. Under these circumstances, no useful purpose is going to served by keeping him in custody further. His custody is also not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the aforesaid circumstances, nature of offence in question and the age of the accused/applicant, accused/ applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 15,000/- with one surety of like amount.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. LAC.

(PANKAJ ARORA)
ACMM (EAST)/KKD/20.04.2021